

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 5068
TO BE ANSWERED ON: 04.04.2022

E-Waste Management

5068. SHRIMATI POONAMBEN MAADAM:
DR. (PROF.) KIRIT PREMJBHAI SOLANKI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has undertaken any steps for recycling and management of the e-wastes and if so the details of the outcomes;
- (b) the details of amount of e-waste generated and processed during 2018-2021, State-wise and year-wise;
- (c) whether the Government has commissioned any study to understand gaps in e-waste management between 2018-2021 and if so, the details of the report and recommendations therein; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) The management of e-waste in the Country is regulated under the E-Waste (Management) Rules, 2016 and amendments thereof. The Rules, are effective from 01-10-2016 and have the following specific objectives:

- Extended Responsibility to producers to manage a system of E-waste collection, storage, transportation and environmentally sound dismantling and recycling through Extended Producer Responsibility (EPR) Authorization.
- To promote and encourage establishment of an efficient e-waste collection mechanism.
- To promote environmentally safe and sound recycling through authorized dismantlers and recyclers of e-waste.
- To minimize illegal recycling / recovery operations.
- Reduce hazardous substances in Electrical and Electronic Equipment (EEE).

Under the aforesaid rules, provisions have been made for dismantling and recycling of e-waste. The dismantlers and recyclers have to obtain authorization from concern State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The concerned SPCB/PCC grants authorization after ensuring that the dismantlers and recyclers have the dismantling and recycling facilities as per the guidelines of Central Pollution Control Board (CPCB). Presently four hundred and sixty-eight (468) numbers dismantlers/recyclers of e-waste are operating in twenty-two (22). These authorised dismantlers/recyclers have annual processing capacity of 13,85,932.22 tonnes.

Principle of Extended Producer Responsibility (EPR) has been implemented for management of e-waste in the country. Under EPR, Producers have to collect targeted quantity of e-waste for environmentally sound dismantling and recycling only through authorised dismantlers and recyclers. The authorized dismantlers and recyclers are required to carry out dismantling and recycling of e-waste in an environmentally sound manner as per the guidelines published by CPCB.

(b) Under the aforesaid rules, twenty-one (21) types of EEE have been notified. These notified EEE at the end of their life become E-Waste. The input data for estimation of generation of e-waste is available for national level generation only. The amount of e-waste collected, dismantled & recycled/ disposed out of the total e-waste generated in the country from twenty-one (21) types of notified EEE for the financial year 2017-18, 2018-219 and 2019-20 is given in the table below:

Financial Year	Generation	Quantity of e-waste collected, dismantled & recycled / disposed
	(Tonnes)	(Tonnes)
2017-18	7,08,445.00	69,414.0
2018-19	7,71,215.00	1,64,663.0
2019-20	10,14,961.21	2,24,041.0

(c) & (d) Ministry regularly reviews and takes feedback in respect of E-Waste (Management) Rules from various stakeholders. Based on the feedback received from the stakeholders, Ministry notifies amendment in E-Waste (Management) Rules, 2016. The last such amendment was done *vide* notification G.S.R. 261(E) dated 22nd March, 2018.
